

(b) The stock of paper in these units as on 31.8.96 was as follows :

	(In M.T.)
Nagaon Paper Mill	14537
Cachar Paper Mill	20967

- (c) (i) Action has been taken by Hindustan Paper Corporation to improve efficiency in the areas of pulp mill, recovery section and paper machine and to increase capacity utilisation.
- (ii) Hindustan Paper Corporation has also taken up special drive for production of value added paper like maplitho, copier and base paper to increase the margin of profit.
- (iii) The proposal for financial restructuring of Hindustan Paper Corporation has been approved by Government.

Cut in IDA aid to India

5707. DR. G.R. SARODE : Will the Minister of FINANCE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "IDA aid cut to India likely says Report" published in *Times of India* (Mumbai) dated June 27, 1996;

(b) whether India is likely to get less International Development Assistance during 1996-97;

(c) if so, the details thereof; and

(d) the reasons for effecting such a cut ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) to (d). The international development assistance likely to be pledged to India for the year 1996-97 will be known only after the conclusion of India Development Forum Meeting, scheduled to be held in Japan on 19-20 September, 1996.

Creation of Additional Irrigation Potential by N.A.B.A.R.D.

5708. SHRI BHAKTA CHARAN DAS : Will the Minister of FINANCE be pleased to state :

(a) whether NABARD has sanctioned any project for creation of additional irrigation potential in the States through Rural Infrastructure Development Fund during 1996-97;

(b) if so, the details of the States proposed to be brought under the project;

(c) the estimated area likely to be covered in the project, State-wise; and

(d) the estimated outlay sanctioned for the project ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) Selected projects, including irrigation projects from all States are eligible for assistance under Rural Infrastructure Development Fund (RIDF).

(c) and (d). The scheme of RIDF-I is operational since 1995-96. According to information made available by National Bank for Agriculture and Rural Development (NABARD), a loan assistance of Rs. 1990.96 crores has been sanctioned under the scheme so far for over 2500 projects with a combined irrigational potential of about 20.50 lakh hectares. NABARD has further reported that it has sanctioned 133 minor irrigation schemes in three States under RIDF-I during 1996-97. The State-wise details are as under :

Arunachal Pradesh	—	34	schemes
Manipur	—	63	schemes
Tripura	—	36	schemes
Total	—	133	schemes

The details of the area likely to be irrigated by these projects and the financial outlay there against is indicated below :

State	Area (hectares)	Financial Outlay (Rs. crores)	NABARD assistance (Rs. crores)
Arunachal Pradesh	4474	9.21	3.36
Manipur	4579	3.72	1.75
Tripura	1423	4.38	1.82

Further, as announced in the budget speech for 1996-97, an amount of Rs. 2500 crores has been earmarked for RIDF-II.

Non-Banking Financial Institutes in Tamil Nadu

5709. SHRI N.S.V. CHITTHAN : Will the Minister of FINANCE be pleased to state :

(a) the details of non-banking financial institutions permitted by the RBI for operating in Tamil Nadu, location-wise;

(b) whether the Government are aware that many of these institutions have duped the depositors on large scale;

(c) if so, the action taken against these defaulting units;

(d) whether the Government propose to ban these institutions; and

(e) if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Reserve Bank of India (RBI) has reported that as on 1st Aug., 1996, 4982 Non-banking Financial Companies (NBFCs), having their registered offices in Tamil Nadu, were included in the mailing list of RBI of which 118 are registered with RBI. As the information relating to the locations of the NBFCs in Tamil Nadu is voluminous, time and effort involved in collecting and compiling the information would not be commensurate with the purpose likely to be achieved.

(b) and (c). RBI has reported that it has no information about cheating by NBFCs. However, complaints alleging default in repayment of principal/payment of interest were received by RBI against two companies in Tamil Nadu during the last one year. Under the provisions of RBI Act, 1934 and the directions issued thereunder, RBI is not empowered to enforce payment of deposits or payment of interest thereon in the event of default. However, RBI issued directions for regulating quantum of deposits upto specified ceiling related to Net Owned Funds and prescribe minimum and maximum tenure of deposits and maximum rate of interest on deposits etc. Wherever it is found that NBFCs are violating the RBI directions, RBI is empowered to prohibit the company from accepting further deposits from public. In exercise of these powers, 6 companies in Tamil Nadu have been prohibited from accepting further deposits.

(d) and (e). Proposals have been initiated to regulate the activities of NBFCs more effectively.

[Translation]

Production of Coal

5710. SHRI RAMENDRA KUMAR : Will the Minister of COAL be pleased to state :

(a) the production of coal in the country during the last three years, State-wise, company-wise and their subsidiary-wise;

(b) the number of employees working in these coal companies, company-wise;

(c) whether there is any reduction in the employees of these companies during above period;

(d) if so, the reasons therefor; and

(e) the safety measures being adopted by the Government in coal mines ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) The production of coal in the country during the last three years, State-wise,

company-wise and their subsidiary-wise was as under :
(million tonnes)

State	1993-94	1994-95	1995-96
Andhra Pradesh	23.21	25.65	26.77
Assam	1.20	1.19	0.82
Bihar	73.27	72.41	74.53
Madhya Pradesh	72.86	75.12	79.76
Maharashtra	20.45	21.00	22.82
Orissa	24.30	27.32	32.70
Uttar Pradesh	12.14	13.70	14.80
West Bengal	16.61	17.34	17.93
Total	246.04	253.73	270.13
Company-wise/ Subsidiary-wise	1993-94	1994-95	1995-96
ECL	22.61	24.85	27.81
BCCL	29.04	28.75	27.81
CCL	33.51	31.21	30.76
NCL	31.41	32.50	35.20
WCL	26.50	27.24	29.01
SECL	47.53	50.00	53.17
MCL	24.30	27.33	32.70
NEC	1.20	1.99	0.82
CIL	216.10	233.07	237.28
SCCL	25.21	25.65	26.77
CAPTIVE COLLIERIES (TISCO, IISCO & DVC)	4.73	5.01	6.08
TOTAL	246.04	253.73	270.13

(b) The number of employees working in these coal companies, company-wise in Coal India Limited (CIL) and Singareni Collieries Company Limited (SCCL) was as under :—

Subsidiary Co.	Manpower / as 1.4.94	1.4.95	on 1.4.96
1	2	3	4
Coal Producing			
ECL	171,727	163,805	161,675
BCCL	156,576	149,972	147,439
CCL	95,676	94,404	92,816
NCL	16,165	16,298	16,661
WCL	84,585	84,309	94,857
SECL	97,523	98,371	99,928